

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1921  
ANSWERED ON:09.03.2010  
FENCING ALONG ZERO POINT  
Tewari Shri Manish

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the criteria followed for fencing at zero point on the Indo-Bangladesh border;
- (b) whether the violation of criteria for erecting fencing by the National Building Construction Corporation (NBCC) and National Projects Construction and other agencies have been reported;
- (c) if so, the details thereof;
- (d) whether due to the fencing, a large number of villages alongwith vast tract of land have gone into No Man`s Land;
- (e) if so, the details thereof; and
- (f) the steps taken by the Government in this regard including rehabilitation of the people displaced due to fencing?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI AJAYMAKEN)

(a) to (c): In accordance with Joint Indo-Bangladesh Guidelines for Border Authorities, 1975 fencing along Indo-Bangladesh border is generally being constructed at a distance of 150 yards from the zero line (international border). The construction agencies are undertaking fencing on the alignment fixed by the BSF in consultation with the State Government concerned. The Indo-Bangladesh border is characterized by hills and forest areas, riverine and low-lying 'tracts', thick population till zero line from the border and other physical constraints. Therefore, due to ground limitations, it necessitates to construct fencing at a varying distance from zero point.

(d) to (f): It is not a fact that due to the fencing large number of villages alongwith vast tract of land have gone into no Man's Land. However, agricultural land and houses of some farmers are falling ahead of border fencing for which gates have been provided at regular intervals to facilitate agricultural operations and access. The Government has also given assistance to fencing affected people as per the recommendations of the concerned State Governments.